

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 72(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President


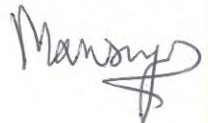
SH. R.VARADHARAJAN
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2017**

NAME OF THE COMPANY: Satish Kumar Pawa & Ors.
Vs
M/s. Divine Infracon Pvt. Ltd. & Ors.

**SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of
the Companies Act 2013.**

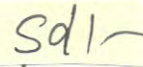
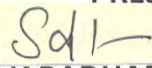
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1.	Rakesh Kumar	Adv	Petitioner	
2.	Vivekanand Chandra	Sr Adv		—
3.	MANSUMYER SINGH, Adv		RESPONDENT	
4.	KARAN MALHOTRA, Adv		<u>ORDER</u> Nos. 2 to 4	

Learned Counsel for the applicant seeks time to file the rejoinder as the reply in this regard has been filed only yesterday (25.4.2017).

Let the rejoinder be filed within a week with a copy in advance to the Ld. Counsel for the petitioner – non-applicant.

List for further consideration on 26.5.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
26.4.2017